

of the above Report and order of the Government thereon.

[Placed in Library. See No. LT-6917/74].

NOTIFICATION UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT, AND BOMBAY MOTOR VEHICLES TAX ACT ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(a) Notification No. GH/G/73/246/MVA-7569/20193-E published in Gujarat Government Gazette dated the 4th October, 1973.

(b) Notification No. GH/G/16/MTA1773/302/E published in Gujarat Government Gazette dated the 8th February, 1974.

(ii) Two Statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-6918/74].

(2) (1) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1953, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(a) Notification No. GH/G/73/243/MVA-7569/20193-E published in Gujarat Government

Gazette dated the 11th October, 1973.

(b) Notification No. GH/G/15/MTA/1773/302-E published in Gujarat Government Gazette dated the 8th February, 1974.

(c) Notification No. GH/G/73/42/MTA-1773-1350-E published in Gujarat Government Gazette dated the 15th February, 1974.

(ii) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-6919/74].

ANNUAL REPORTS OF N.C.E.R.T., NEW DELHI I.I.T, KHARAGPUR, CENTRAL INSTITUTE OF ENGLISH AND FOREIGN LANGUAGES, HYDERABAD, AND I.I.T. KANPUR ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year, 1972-73. [Placed in Library. See No. LT-6920/74].

(2) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Kharagpur for the 1971-72. [Placed in Library. See No. LT-6921/74].

(3) A copy of the Report (Hindi and English versions) on the activities of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1972-73 along with

[Shri D. P. Yadav]

the Audited Accounts. [Placed in Library. See No. LT-6922/74]

- (4) (i) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1971-72.
- (ii) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1972-73.
- (5) Two statements (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the Report mentioned at (4) above.

[Placed in Library. See No. LT-6923/74].

ORDER UNDER PAYMENT OF WAGES ACT

MR. SPEAKER: Shri K. V. Raghunatha Reddy.

SHRI S. M. BANERJEE (Kanpur): Sir, I rise on a point of order.

MR. SPEAKER: On what?

SHRI S. M. BANERJEE: Sir, on the business before the House, I gave notice of a privilege motion under Rule 222. I am sorry, I gave it on the 6th May. You must have opened it today. It was given before 10 O'clock.

MR. SPEAKER: I saw it.

SHRI S. M. BANERJEE: This is a matter of extreme public importance, because the strike is taking place tomorrow. My privilege motion is against the Government for publishing a gazette extraordinary and exempting the Railway administration from the operation of Section 5 of the Payment of Wages Act. I would appeal to the sense of impartiality and justice, when both the Houses are

in Session what was the necessity for issuing a gazette extra-ordinary for excluding the Railway Board from the obligation of Payment of Wages Act. Even today that copy of the gazette extraordinary has not been laid on the Table of the House. Is this the way in which this House should be treated? May I request you to allow the privilege motion?

MR. SPEAKER: Whether good or bad this does not come under rules for privilege motion.

SHRI SEZHIYAN (Kumbakonam): Does not propriety demand that it should be laid on the Table of the House? (Interruptions).

SHRI S. M. BANERJEE: Sir, I have not finished. Kindly hear me for half a minute. Please have patience. I have been saying from 12 O'clock.—(Interruptions).

MR. SPEAKER: But that does not solve the problem. By this temperamental exhibition, no problem can be solved.

SHRI S. M. BANERJEE: It is not a question of temperament. People are dying. 5,000 people have been arrested, and more people are likely to be killed. That is why we are much concerned about the matter.

SHRI HARI KISHORE SINGH (Purri): What is the point of order?

SHRI S. M. BANERJEE: So, I request you to allow this privilege motion.

SHRI HARI KISHORE SINGH: May I know what is his point of order? May I know why the procedure of this House is being disturbed like this? He cannot take the time of the House like this. This is going on from 11 O'clock. (Interruptions).

SHRI S. M. BANERJEE: The question is one of privilege. I request you to admit the question of privilege. The Home Minister is not